

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 109
173/241-242/PB/2019

IN THE MATTER OF:

Emaar Holding II	...	Applicant/Petitioner
Vs		
Emaar MGF Land Ltd. & Ors	...	Respondent

Order under Section 241-242 of the Companies Act, 2013.

Order delivered on 22.09.2022

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH KUMAR SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant	:	Mr. Sajan Poovayya, Sr. Adv. Mr. Aman Ahluwalia, Ms. Ruby Singh Ahuja, Ms. Tahira Karanjawala, Ms. Hanay Maini, Ms. Aakriti Vohra, Mr. Jappanpreet Hora, Mr. Vardaan Wan Choo, Advs. for Karanjawala & co.
For Respondent	:	Mr. Rushab Aggarwal, Japnish Singh Bhatia, Advs. R9

ORDER

CA-349/2022

Ld. Counsel for the parties appeared. Registry is directed to rectify the cause list based on our previous order.

At the request, list the matter for physical hearing on 29.09.2022.


(RAMALINGAM SUDHAKAR)
PRESIDENT


(AVINASH KUMAR SRIVASTAVA)
MEMBER (TECHNICAL)